

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

2

REGN. NO. OA 19/1988.

January 19, 1988.

Shri S.P. Aggarwal Applicant.

Vs.

Union of India & Anr. ... Respondents.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri E.X. Joseph, counsel.

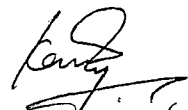
(Order of the Bench delivered by Hon'ble Mr. Justice
K. Madhava Reddy, Chairman).

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant prays to direct the respondents to promote him to the post of the Deputy Controller of Accounts with immediate effect and to give effect to the promotion from the date when the earliest vacancy was available. This application was filed on 30.12.1987. On 15.1.1988, the order promoting the applicant to the post of Deputy Controller of Accounts, Ministry of Finance, New Delhi, has been issued.

In view of the subsequent order, the applicant seeks to withdraw the application with leave to raise the other questions including the question of seniority and the date from which promotion should have been ordered. Applicant is permitted to raise these questions if so advised in a separate application. Leave to withdraw the application granted subject to above observations. This application is accordingly dismissed as withdrawn.



(Kaushal Kumar)
Member
19.1.1988.



(K. Madhava Reddy)
Chairman
19.1.1988.